

24/9/92
order/Judgement/despached
to Applicant/Respondent (s)
on 14/10/92

188
20/10/92

C.P NO. 69/93
For orders fixed
on 14/6/93

Yeli
5/5/93

DA.NO.6/92

Dated: 14.6.93

Shri A.I.Bhatkar for the applicant
Shri R.K.Shetty for the respondents.

The only order that we need make
is to direct the respondents to make
the payment of amount due pursuant to
the judgement dated 24.9.1992 within
four months. Order accordingly.
C.P. disposed of.

(MS.USHA SAVARA)
M (A)

(M.S.DESHPANDE)
V.C.

14/6/93
order/Judgement despached
to Applicant/Respondent (s)
on 23/6/93

24/6/93

mp No. 854/93
For Extension
of time

6

CP No. 158/93
For orders on
8/11/93

Yeli
28/10

Date: 8.11.93

Mr. A.I. Bhatkar for the
applicant. Mr. R.K. Shetty for the
respondents.

Mr. Bhatkar has filed
C.P. for non implementation
of our judgement dtd. 24.9.92

Mr. R.K. Shetty has filed
MP for extension of time
upto 30.11.93.

Adjourned to 3-12-93

on that date. respondents
should report the action
taken by them.

(Lakshmi Swaminathan) (H.Y. Priolkar)
M(A) M(A)